

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2019

Subject : Petition for relaxation/modification of the provisions of the India Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the Ratnagiri Gas Power Station.

Petitioner : Ratnagiri Gas and Power Private Limited (RGPPL)

Respondents : Power System Operation Corporation Ltd (POSOCO) & Ors.

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Poorva Saigal, Advocate, RGPPL
Shri Arshad Jilani, RGPPL
Shri Ashok Rajan, POSOCO
Shri Alok Kumar Mishra, POSOCO

Record of Proceedings

Learned proxy counsel for the Petitioner submitted that learned senior arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. The Representative of the Respondent, POSOCO had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

